

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).27629-
27630/2010

(From the judgement and order dated 19/08/2010 in CMWP
No.65487/2009 and CMWP No.29060/2008 of The HIGH COURT OF JUDICATURE
AT ALLAHABAD)

RAMAYAN PANDEY & ANR.
VERSUS

Petitioner(s)

STATE OF U.P. & ORS.

Respondent(s)

(With appln(s) for directions and prayer for interim relief and
office report) (For Final Disposal)

Date: 17/04/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK VERMA

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s) Mr. Pramod Swarup, Sr. Adv.
Mr. Irshad Ahmad, Adv.

For Respondent(s) Mrs. Shobha Dikshit, Sr. Adv.
Mr. Pradeep Misra, Adv.
Mr. Suraj Singh, Adv.

Mr. S.B. Upadhyay, Sr. Adv.
Ms. Kumud Lata Das, Adv.

Mr. S.S. Shamsheery, Adv.
Mr. Arun Bhardwaj, Adv.
Mr. Bhakti Vardhan Singh, Adv.
Mr. R.C. Kohli, Adv.

Mr. Shail Kr. Dwivedi, AAG
Mr. Abhinav Shrivastava, Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Looking to the facts and features of the
case, we direct the respondents to keep three posts
vacant so that if ultimately petitioners succeed, their
right to get promoted to the higher post may not be
jeopardised.

(A.D. Sharma) (S.S.R. Krishna)
Court Master Court Master